

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.436 of 2020**

Girija Tiwari @ Girja Tiwary  
@ Girja Nand Tiwary ..... **Petitioner**

**Versus**

The State of Jharkhand & Anr. .... **Opp. Parties**  
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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**  
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For the Petitioner : Ms. Renu Bala, Advocate  
For the State : Mr. Vibhuti Sahay, A.P.P  
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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 07<sup>th</sup> September, 2021**

1. By way of last chance, three weeks' time as prayed for is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office.
2. Learned A.P.P is present.

**(Rajesh Kumar, J.)**

Chandan/-